

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 6401 of 2014

Birendra Prasad & Anr. Petitioners
Versus
Amit Kumar & Ors. Respondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioners : None
For the Respondents :
.....

05/ 10.09.2021.

Nobody appears on behalf of the petitioners.

It appears from office note dated 07.09.2021 that defect nos.3 & 4 as pointed out vide stamp reporting dated 18.12.2014 have not been removed.

Defect nos.3 & 4 are as follows:-

Defect no.3- F/c or T/c of pages- 18 to 23, 25 to 27 may be given.

Defect no.4- T/c of pages- 28 ,34 may be given.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 19.01.2015, but defects had not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 05.02.2015, when no one appeared on behalf of the petitioners, however, two weeks time was granted to remove the defects but defects had not been removed.

Considering the same, learned counsel for the petitioners is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 19.12.2014.

Put up this case on 29.09.2021.

(Kailash Prasad Deo, J.)